

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 21)

SHRI G. M. BANATWALLA:
(Pounani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI G. M. BANATWALLA: I introduce the Bill.

CANALISATION OF RAW JUTE
PURCHASE BILL*

SHRI P. RAJAGOPAL NAIDU
(Chittoor): I beg to move for leave to introduce a Bill to canalise purchase of raw jute through the Jute Corporation of India Limited with a view to ensuring remunerative prices to the jute growers and steady supplies to the jute manufacturers at stable prices.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to canalise purchase of raw jute through the Jute Corporation of India Limited with a view to ensuring remunerative prices to the jute growers and steady supplies to the jute manufacturers at stable prices."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU:
I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Eighth Schedule)

SHRI SAUGATA ROY (Barrackpore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

15. 05 hrs.

INDIAN TRUSTEESHIP BILL—
Contd.

by Shri Arjun Singh Bhadoria

MR. DEPUTY SPEAKER: We now take up further consideration of the Indian Trusteeship Bill moved by Shri Arjun Singh Bhadoria. Shri P. Rajagopal Naidu to continue his speech.

SHRI P. RAJAGOPAL NAIDU:
(Chittoor): Mr. Deputy-Speaker, Sir, I was saying the other day that even the trusts created traditionally were degenerating and, therefore, unless they were regulated, it was not possible to run them properly.

In this Bill, the mover has been inspired by Gandhian philosophy and he wants to create all the properties, specially the companies, into trusts. His main aim is that the person can earn but, after earning, he should not have the authority to spend as he likes. Therefore, he wants all the income to be entrusted to the Government. It is a good principle.